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**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1144 of 2026 /RG/LP Dated: 28.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Vishali Devi**  
**D/o Shri Vijay Kumar**  
**R/o Chhapaki Khurd Tehsil Hiranagar District Kathua**

vide Notification No.2996 of 2024/RG/LP dated 09.12.2024 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mujtaba* 27/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 19098-105 RG/LP Dated 28.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Devi**, Advocate  
.....for information and necessary action.

*Mujtaba* 27/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1145 of 2026 /RG/LP Dated: 28.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aryan Gupta**  
S/O Shri Devinder Gupta  
R/O 151/A, Jawahar Nagar, Talab Tillo, Tehsil and District Jammu.

vide Notification No.58 of 2025/RG/LP dated 08.01.2025 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mujtaba* 27/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 19.106-13- RG/LP Dated: 28.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aryan Gupta, Advocate**  
.....for information and necessary action.

*Mujtaba* 27/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1146 of 2026 - /RG/LP Dated: 28.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mohsina**  
**D/O Shri Javed Iqbal Bhat**  
**R/O Mohalla Faridiya Near Noor Masjid Doda, Tehsil & District Doda**

vide Notification No. 601 of 2021/RG/dated 05.07.2021 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mujtaba* 27/04/26  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 19114-21-RG/LP Dated: 28.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bhaderwah**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mohsina**, Advocate  
.....for information and necessary action.

*Mujtaba* 27/04/26  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1147 of 2026 /RG/LP Dated: 28.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Misba Nisar**  
**D/o Shri Molvi Nisar Ahmad**  
**R/o Khaki Mohalla, Tehsil Bijbehara, District Anantnag.**

vide Notification No. 2327 of 2024/RG/LP dated 11.09.2024 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mujtaba 27/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 19122-29 RG/LP Dated: 28.04.2026

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Misba Nisar, Advocate**  
.....for information and necessary action.

*Mujtaba 27/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1140 of 2026 /RG/LP Dated: 20.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Pranav Nanda**  
S/o Shri Sangeet Nanda  
R/o H.No. 55, Ward No. 4, Samote, Tehsil Surankote District Poonch

vide Notification No. 2516 of 2024/RG/LP dated 07.10.2024 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mujtaba 27/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 19130-37 RG/LP Dated: 20.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Nanda**, Advocate  
.....for information and necessary action.

*Mujtaba 27/04/26*  
Registrar Administration

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 1149 dg 2026 /RG/LP Dated: 28.04.2026

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ramakant**  
**S/O Shri Radhey Sham**  
**R/O Patta, Sanadi, Barola, Tehsil & District Udhampur.**

vide Notification No.1252 of 2024/RG/LP dated 24.07.2024 has been declared as Absolute/Final after condonation of delay.

**By Order**

*Mujtaba 27/04/26*  
(Syed Mujtaba Hussain)  
Registrar Administration

No: 19138-45 RG/LP Dated: 28.04.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur.**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ramakant, Advocate**  
.....for information and necessary action.

*Mujtaba 27/04/26*  
Registrar Administration